

THE DEPUTY CHAIRMAN: The question is that;

"That the Bill to provide for the adjudication or trial by Administrative Tribunals of disputes and complaints with respect to recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union or of any State or of any local or other authority within the territory of India or under the\* control of the Government of India or of any corporation owned or controlled by the Government and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

*The motion was adopted.*

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill

*Clauses 2 to 37 were added to the Bill.*

*Clause 1 the enacting Formula and Title were added to the Bill.*

SHRI K. P. SINGH DEO: Madam, I beg to move:

"That the Bill be passed"

*The question was put and the motion was adopted.*

#### MESSAGES FROM THE LOK SABHA

**1. The Appropriation (Railways) Bill, 1985.**

**2. The Appropriation (Railways) No. 2 Bill, 1985.**

**3. The Appropriation Bill, 1985.**

**4. The Appropriation (No. 2) Bill, 1985; and**

**5. The Punjab Appropriation Bill, 1985.**

SECRETARY-GENERAL : Madam, I have to report to the House the following messages received from the

Lok Sabha, signed by the Secretary-General of the Lok Sabha.

(1) "In accordance with the provisions of rule 107 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to inform you that the following amendment recommended by Rajya Sabha in the Appropriation (Railway) Bill, 1985, at its sitting held on the 30th January, 1985, was taken into consideration and accepted by Lok Sabha at its sitting held on the 30th January, 1985.

#### *Enacting Formula*

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.

(2)

"In accordance with the provisions of rule 107 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment recommended by Rajya Sabha in the Appropriation (Railways) No. 2, Bill 1985, at its sitting held on the 30th January 1985 was taken into consideration and accepted by Lok Sabha at its sitting held on the 30th January, 1985: — *Enacting Formula*

That at page 1, line 1 for the Word "Thirty-fifth" the word "Thirty-sixth" be substituted.

(3)

"In accordance with the provisions of rule 107 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment recommended by Rajya Sabha at its sitting held on the 30th January, 1985 was in the appropriation Bill, 1985. taken into consideration and accepted by Lok Sabha at its sitting held on the 30th January, 1985: —

#### *Enacting Formula*

That at page 1, line 1, for the word "thirty-fifth" the word "TfhirtyJsixth\*" be substituted.

(5)

"In accordance with the provisions of rule 107 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment recommended by Rajya Sabha in the Appropriation (No. 2 Bill, 1985, at its sitting held on the 30th January, 1985, was taken into consideration and accepted by Lok Sabha at its sitting held on the 30th January, 1985: —

*Enacting Formula*

That at page 1, line 1, for the word "thirty-fifth" the word "Thirty-sixth" be substituted.

(5)

"In accordance with the provisions of rule 107 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendment recommended by Rajya Sabha in the Punjab Appropriation Bill, 1985, at its sitting held on the 30th January, 1985, was taken into consideration and accepted by Lok Sabha at its sitting held on the 30th January, 1985: —

*Enacting Formula*

That at page 1, line 3, for the word "thirty-fifth" the word "Thirty-sixth" be substituted.

**ANNOUNCEMENT RE: PANEL OF VICE-CHAIRMAN**

THE DEPUTY CHAIRMAN: I have an announcement to make. The Chairman has nominated the following Members on the panel of Vice-Chairman :

1. Shri Chimanbhai Mehta
2. Shri Pawan Kumar Bansal
3. Shri Santosh Kumar Sahu
4. Shri R. Ramakrishnan
5. Shrimati Kanak Mukherjee
6. Dr. (Shrimati) Sarojini Mahishi.

Before I adjourn the House *sine die* I would like to say that this is my seventh day in the Chair. You have elected me. I have had good deal of tooioperation from all of you. We have done a lot of hard work on both the sides. We have performed, we have done, a lot good work. We have passed a number of very im portant Bills like today's Constitution (Fifty-second Amendment) Bill, in regard to banning defections. I think all my colleagues. Members from both sides of the House who have extended their hand of friendship and cooperation, listening to the request from the Chair to reduce •or to shorten the deliberations. I thank all of you. I am not going to speak long, Mr. Kalp Nath Rai. You need not thank me.

If this is going to be the spirit of the House, I am sure, we will do much better and<sup>1</sup> we will conduct imuch more Business through the cooperation of the Members from both sides of the House. Thank you.

SHRI DIPEN GHOSH (West Bengal): Though your tenure during this Session as Deputy Chairman is the shortest, only seven days, I must congratulate you for handling the Session very coolly and very alppre-ciably. While thanking you, I would like to say that when on the 25th January, you were . elected to the august office of Deputy Chairman, we in the Opposition, could not associate ourstelves with the inlcidence of election. This was because we were not consulted by the Leader of the House. But at thati time also, we made it clear that it was not a display of any discourtesy to the incumbent and I think, had the Opposition... (*Interruptions*)'.

SHRI J.K. JAIN (Madhya Pradesh): Madam, I am on a point of order. (*.Interruptions*).

SHRI RAOOF VIALIULLAH (Gujarat) : He is trying to put it on record again.

श्री ज. के. जैन: महादेय, हमारे  
अपोजीशन के साथी यह कहकर हाउस का